GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

RAJYA SABHA

UNSTARRED QUESTION NO. 3290

TO BE ANSWERED ON 23-03-2018

INDEPENDENT LEGAL POLICY ADVISORY GROUPS FOR IMPLEMENTATION OF AADHAAR ACT

3290. SHRI HUSAIN DALWAI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is receiving services from independent legal policy advisory groups for hassle-free Aadhaar Act implementation;
- (b) if so, the details thereof;
- (c) whether Government is spending funds for obtaining services from any independent legal policy advisory groups in formulating and hassle-free implementation of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016;
- (d) if so, the individual fee payment details of expenditure for receiving these legal services from each legal advisory group since last five years, including from the Vidhi Centre for Legal Policy; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS)

- (a): As on date, Unique Identification Authority of India (UIDAI) is not receiving services from independent legal policy advisory groups for hassle-free Aadhaar Act implementation.
- (b): Does not arise.
- (c) and (d): A total expenditure of Rs.48,15,000/- has been incurred so far for receiving legal services from M/s Vidhi Center for Legal Policy during the last five years.
- (e): Does not arise.
